

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 401

IA/2370/ND/2022 IN IB/18/ND/2020

**IN THE MATTER OF:**

Satya Narayan Sharma	...	Applicant
Versus		
NBCC (India) Ltd. & Ors.	...	Respondent

**Order under Section 9 Of IBC, 2016.**

**Order delivered on 02.12.2022**

**Coram:**

**MR. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Manu Garg
For the Respondent	: Sr. Adv. Jay Savla, alongwith Adv. Shilpi Chowdhary

**ORDER**

Heard the submissions made by the Proxy Counsel for the Operational Creditor as well as Ld. Counsel for the Corporate Debtor. Proxy Counsel has submitted that the main counsel for the Corporate Debtor is not able to appear before this Tribunal and argue the matter today due to some personal reason and prayed for grant of time in the matter. Ld. Counsel for the Corporate Debtor is also present. Two weeks' time is granted.

Post this matter on **11.01.2023.**

-Sd-

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

-Sd-

**P.S.N. PRASAD  
MEMBER (JUDICIAL)**